

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 380
TO BE ANSWERED ON 06.02.2025

Release of industrial wastes into rivers

380. SHRI G.C. CHANDRASHEKHAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has identified industries which are releasing contaminated water/waste effluents into major rivers of the country;
- (b) if so, the details thereof along with the number of such industries against which action has been taken during the last three years and current year;
- (c) whether Government proposes to develop any national helpline number, mobile application, etc to receive complaints in this regard; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI KIRTI VARDHAN SINGH)

(a) & (b)

Central Pollution Control Board (CPCB) has defined Grossly Polluting Industry (GPI) as an industry which is discharging effluents into a water course and (a) handling hazardous substances (as specified under the Schedule-I, Part-II of the Manufacture, Storage and Import of Hazardous Chemical Rules of 1989 under Environment (Protection) Act, 1986) and/or (b) generating effluent having BOD load of 100 kg per day or more. As per the information received from SPCBs/PCCs, there are total 3,519 Grossly Polluting Industries in the country. State-wise status of GPIs as received from SPCBs/PCCs is given in **Annexure-I**.

CPCB carries out random surprise inspections of the industries including GPIs to verify their compliance status. Based on the outcome of the inspections, CPCB issues appropriate directions to the non-complying industries under section 5 of Environment (Protection) Act, 1986 to industry or under section 18 (1) (b) of Water (Prevention and Control of Pollution) Act, 1974 to State Pollution Control Boards (SPCBs) / Pollution Control Committee (PCC) for compliance. The directions issued by CPCB are also uploaded on the CPCB website.

(c) & (d)

All the Grossly Polluting Industries are monitored on real time basis through Online Continuous Effluent Monitoring System (OCEMS) to ensure their compliance with respect to discharge norms. In general, the SPCBs/PCCs have developed a Pubic Grievance Cell for the redressal of public complaints.

Compliance status of Grossly Polluting Industries (GPIs) in the country
(Status as received from SPCBs/PCCs)

S. No	State/UT	Total No. of GPIs	No. of GPIs close by their own	No. of operational GPIs	No. of GPIs complying with environmental standard	No. of GPIs non-complying with environmental standard	No. of GPIs against which action is taken for non-compliance with environmental standard		
							Show cause notices issued	Closure directions issued	Directives/letter issued to unit
1	Andaman & Nicobar	0	0	0	0	0	0	0	0
2	Andhra Pradesh	200	3	197	194	3	3	0	0
3	Arunachal Pradesh	0	0	0	0	0	0	0	0
4	Assam	12	0	12	12	0	0	0	0
5	Bihar	78	20	58	51	7	7	0	0
6	Chandigarh	0	0	0	0	0	0	0	0
7	Chhattisgarh	35	6	29	21	8	1	7	0
8	Daman Diu & Dadra Nagar Haveli	0	0	0	0	0	0	0	0
9	Delhi	196	34	162	155	7	2	5	0
10	Goa	0	0	0	0	0	0	0	0
11	Gujarat	25	2	23	20	3	2	0	1
12	Haryana	1140	174	966	957	9	4	5	0
13	Himachal Pradesh	2	0	2	2	0	0	0	0
14	Jammu & Kashmir	1	0	1	1	0	0	0	0

15	Jharkhand	5	0	5	5	0	0	0	0
16	Karnataka	3	0	3	3	0	0	0	0
17	Kerala	23	2	21	19	2	2	0	0
18	Ladakh	0	0	0	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0	0	0	0
20	Madhya Pradesh	0	0	0	0	0	0	0	0
21	Maharashtra	1	0	1	1	0	0	0	0
22	Manipur	0	0	0	0	0	0	0	0
23	Meghalaya	2	0	2	2	0	0	0	0
24	Mizoram	0	0	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0	0	0
26	Odisha	6	0	6	6	0	0	0	0
27	Puducherry	5	2	3	3	0	0	0	0
28	Punjab	10	0	10	10	0	0	0	0
29	Rajasthan	1	0	1	1	0	0	0	0
30	Sikkim	0	0	0	0	0	0	0	0
31	Tamil Nadu	0	0	0	0	0	0	0	0
32	Telangana	2	0	2	2	0	0	0	0
33	Tripura	5	0	5	5	0	0	0	0
34	Uttar Pradesh	1644	410	1234	1179	55	0	55	0
35	Uttarakhand	67	9	58	57	1	0	1	0
36	West Bengal	56	8	48	48	0	0	0	0
	Total	3519	670	2849	2754	95	21	73	1